

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 310 of 2014 in
Appeal No. 198 of 2014**

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**IA No. 311 of 2014 in
Appeal No. 199 of 2014**

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**IA No. 312 of 2014 in
Appeal No. 200 of 2014**

Dated : 3rd September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**IA No. 310 of 2014 in
Appeal No. 198 of 2014**

In the matter of:

Gujarat Urja Vikas Nigam Ltd.

....Appellant(s)

Versus

Green Infra Corporate Wind Power Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant (s):

Mr. M.G.Ramachandran

Ms. Swapna Seshadri

Counsel for the Respondent(s):

Mr. Vishal Gupta for R.1

**IA No. 311 of 2014 in
Appeal No. 199 of 2014**

In the matter of:

Gujarat Urja Vikas Nigam Ltd.

....Appellant(s)

Versus

Green Infra Corporate Wind Power Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant (s): Mr. M.G.Ramachandran
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Vishal Gupta for R.1

IA No. 312 of 2014 in
Appeal No. 200 of 2014

In the matter of:

Gujarat Urja Vikas Nigam Ltd.Appellant(s)

Versus

Vaayu (India) Power Corporation Pvt. Ltd. & Ors. ...
Respondent(s)

Counsel for the Appellant (s): Mr. M.G.Ramachandran
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Vishal Gupta for R.1

ORDER

IA Nos. 310, 311 & 312 of 2014
(Appl. for Stay)

We have heard the learned counsel for the parties in I.A. Nos. 310, 311 & 312 of 2014, who argued the matter at length.

Mr. M.G. Ramachandran, the learned counsel for the Appellant has argued the matter praying for stay of the operation of the impugned Order. On the other hand, it is stoutly opposed by Mr. Vishal Gupta, the learned counsel for the Respondent.

In view of the submissions made by both the parties, we feel that it is not necessary to pass any Order in the Stay Application instead we can post the main matter for final disposal by fixing an early date.

Accordingly, I.A. nos. 310, 311 & 312 of 2014 are disposed of.

The learned counsel for the Respondent is directed to file the reply to the main matter on or before 16.09.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is at liberty to file the Rejoinder after serving copy on the other side.

Post the matter for hearing on **26.09.2014**. In the meantime, the State Commission is at liberty to continue with the proceedings before it, but it shall not pass the final Order until further Orders to be passed while disposing of this Appeal.

It is made clear that no adjournment will be granted on the date of hearing i.e., on 26.09.2014.

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson